

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 194 OF 2025 / EZ)**

Subrat Kumar Sahoo.

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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By the Respondent No.2

Kolkata
Date:

Through

Papiya Banerjee Bihani

Smt. Papiya Banerjee Bihani,
Advocates for the Respondent No.2
(State Pollution Control Board, Odisha)
e-mail: pbanerjeebihani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 194 OF 2025 / EZ)**

19 JUN 2026

Subrat Kumar Sahoo.

...Appellant

VERSUS

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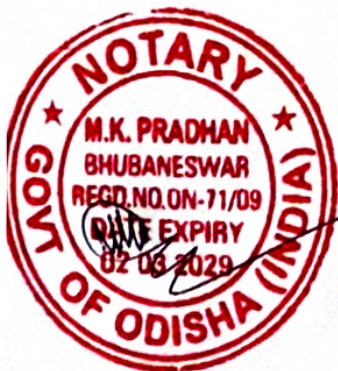
**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.2.**

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.2 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That this OA has been filed alleging establishment of coal tar distillation unit by the R-5 i.e. VCI Chemical Industries Ltd. at Jakhapura and Kachharigaon, Dist - Jajpur, Odisha. It is alleged that the project proponent obtained a long term lease of approximately 22 acres of land through the Odisha Industrial Infrastructure Development Corporation (R-6). It is further alleged that the R-5 has suppressed the fact of existence of forest land classified as "Sai Jungle" with dense Sal plantation comprising approximately 40,000 trees within the project site in the various proceedings like application for Term of Reference, Public Hearing, Grant of Consent to Establish and Environmental Clearance.
3. That the Hon'ble Tribunal while adjudicating the OA vide their order dtd.13.11.2025 at para-11 has been pleased to constitute a joint committee comprising of representatives of Integrated Regional Office of MoEF&CC, CPCB, Odisha State PCB and the District Collector, Jajpur and direct the committee to undertake visits to the sites, look into the grievance of the applicant etc. The District Collector, Jajpur will be the Nodal Agency for coordination and compliance.



4. That the ADM, Jajpur vide his letter No.17251 dtd.02.12.2025 has requested the Regional Officer, Kalinga Nagar of the R-2 Board about the fixing of date of inspection by the joint committee on 04.12.2025 at 11 AM and requested to remain present in the Office of ADM, Kalinga Nagar by 10 AM for the visit. In response to the said letter, the R-2 vide letter No.21565 dtd.03.12.2025 has nominated the Regional Officer, Kalinga Nagar to join the joint committee constituted by the Hon'ble Tribunal and intimated the same to the ADM, Jajpur with copy to the Regional Officer, Kalinga Nagar. A copy of letter No.17251 dtd.02.12.2025 and letter No.21565 dtd.03.12.2025 referred above are annexed to this affidavit and marked as **ANNEXURE - R2/1** and **ANNEXURE-R2/2** respectively.

5. That in compliance to the order dtd.13.11.2025 of the Hon'ble Tribunal the District Collector, Jajpur being the Nodal Agency coordinated with all the concerned departments and the meeting of the joint committee was held on 29.11.2025 through virtual mode for preliminary discussion and other associated activities including



X

schedule for site visit. Subsequently, the joint committee visited the site on 04.12.2025 and submitted the report. During the inspection by the joint committee the applicant and representative of the project proponent were present.

6. That the Collector & DM, Jajpur (R-8) has filed the report of the joint committee through letter dtd.15.12.2025 which has been taken note of by the Hon'ble Tribunal in their order dtd.28.01.2026. It is further clarified that the unit of R-5 is under construction stage and no application for grant of consent to operate has been made before the R-2 Board under the provisions of Sec-25 of Water (PCP) Act, 1974 and Sec-21 of the Air (PCP) Act, 1981.
7. That it is further humbly submitted that the R-2 Board has no other view than that of the report of the joint committee which has already been filed before the Hon'ble Tribunal at this stage.
8. That the Respondent No.2 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

752

9. That the annexures annexed to the present affidavit are true and correct copies of their originals.
10. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

[Signature]

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 19th June, 2026.

SWORN BEFORE ME



[Signature]

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଯାଜପୁର
 ଫୋନ୍- ୦୬୭୨୮-୨୨୨୦୦୧ (୦) ୨୨୨୩୩୦, ଫାକ୍ସ- ୨୨୨୦୮୭
 ଇ-ମେଲ୍: dm-jajpur@nig.in, http://jajpur.nig.in
 (ଅଭିଯୋଗ ବିଭାଗ)



COLLECTORATE, JAJPUR
 Ph. 06728-222001 (O) 222330 @ FAX-222087
 E mail: dm-jajpur@nig.in website: http://jajpur.nig.in
 (JUDICIAL SECTION)

No. III-J - O - 120/2025/ 17251 /Dated 02/12/2025

To,

The Deputy Director General of Forests, MOE & F & CC, Regional Office,
 Bhubaneswar

The Regional Director, Central Pollution Control Board, Bhubaneswar

The Regional Officer, State Pollution Control Board, Kalinganagar

Ref: Order of Hon'ble NGT dtd. 13.11.2025 passed in OA No. 194/2025 filed by Subrat Kumar
 Sahoo Vrs State and others

Ref: This office order No.17163/dtd. 29.11.2025

Sir,

This is to inform that, the Joint committee constituted vide order under reference will visit the site on 04.12.2025 at 11AM to look into the grievances of the applicant, associating the applicant and representative of project proponent, verify the factual position and suggest appropriate remedial action alongwith Drone Video of the site as per order of the Hon'ble NGT.

Therefore, you are requested to remain present in the O/O the Addl. District Magistrate, Kalinganagar by 10 AM for the visit.

Yours faithfully

Addl. District Magistrate,
 Jajpur

Memo No. 17252 /Date 02/12/2025

Copy forwarded to the ADM, Kalinganagar/ Divisional Head IDCO, Jajpur Road/ Tahasildar, Danagadi for information and necessary action with a request to remain present on 04.12.2025 for accompany the Joint committee for field visit. The Tahasildar, Danagadi is also requested to coordinate with the petitioner of this case and the project proponent to remain present during the course of visit of the Joint committee as per direction of Hon'ble NGT.

Addl. District Magistrate,
 Jajpur

Memo No. 17253 /Date 02/12/2025

Copy forwarded to the Divisional Head, IDCO, Jajpur Road with a request to arrange a Drone camera for vedigraphy of the entire visit of the joint committee.

Addl. District Magistrate,
 Jajpur



EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: Paribesh1@ospcboard.orgWebsite: www.ospcboard.org**STATE POLLUTION CONTROL BOARD, ODISHA**

(DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIANo. 21565
VII - L - Misc - 1264

Date: - 03/12/2025

Speed Post / E-mail

To

The Addl. District Magistrate
Jajpur.

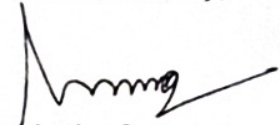
Sub: OA No.194/2025/EZ - Subrat Kumar Sahoo vs. State of Odisha & Ors.

Ref: Your letter No.17251 dtd.02.11.2025 addressing to the Regional Officer of this Board
at Kalinga Nagar.

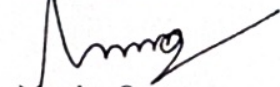
Sir,

The Hon'ble Tribunal in their order dtd.13.11.2025 at para-11 has constituted a joint committee comprising of representatives of Integrated Regional Office of MoEF&CC, CPCB, OSPCB and the District Collector, Jajpur and directed the same to meet within two weeks. The District Collector, Jajpur has been declared as the Nodal Agency for coordination and compliance. In your letter under reference, it is indicated that the date of site visit has been fixed on 04.12.2025 at 11 AM. Accordingly, the Regional Officer of this Board at Kalinga Nagar has been nominated on behalf of this Board to join the joint committee constituted by the Hon'ble Tribunal.

Yours faithfully,


Member SecretaryMemo No. 21566 / Date: - 03/12/2025

Speed Post / E-mail

Copy forwarded to the Regional Officer, SPC Board, Kalinga Nagar for information
and necessary action.
Member Secretary